

30.3.1993

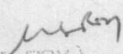
(4)

Present: Shri M.S.Hundal, counsel for the
applicant
Ms. Raj Kumari Chopra, counsel
for the respondents

This application is filed for staying the transfer order dated 26.10.92 (Annexure L) from Delhi to Shillong. The applicant is working as Asstt. Engineer with the respondent No.3. After receiving his transfer order, the applicant has filed the OA and obtained stay status-quo order on 3.3.1993. This order was not served on the respondents due to an alleged communication gap between the Registry and the ld. counsel for the respondents. On 16.3.93, the interim order was vacated and subsequently the applicant was given movement order on 17.3.1993.

The ld. counsel for the applicant seeks 3 weeks time for the applicant to enable him to settle his family problems before he goes to Shillong and that he would withdraw this case. Without going into the merits of the case, the ld. counsel for the applicant agrees to withdraw this case. I therefore direct the respondents to give two weeks time from today to the applicant as

joining time. They are also directed to treat the entire period from the date of the applicant's transfer till his joining duty at Shillong, in accordance with the Rules ~~on the subject~~. With this observation, both the MP and the OA are dismissed with no orders as to costs. DASTI.


(C.J. ROY)

Member(J)